



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Jammu, the 17th January, 2020.

S.O:- 27 Whereas, on 04.10.2018 during search operation some incriminating documents viz photographs of deceased Hizb Militant Burhan Wani and booklets of Hurriyat etc were recovered from a hideout constructed in the residential house of one Khursheed Ahmad Parray S/o Gh. Ahmad Parray R/o Hajin; and

2. Whereas, a case FIR No. 59 of 2017 u/s 13, 18, 19 ULA (P) Act of 1967 was registered at Police Station Hajin and investigation taken up; and

3. Whereas, during investigation it was revealed that accused Hilal Ahmad has constructed a hideout in his room for carrying out subversive activities in providing shelter to active terrorists of the area. While as during investigation no evidence came forth against the other accused namely; Khursheed Ahmad Parray S/o Gh. Ahmad Parray R/o Hajin and accordingly his name was dropped from the instant case; and

4. Whereas, the investigation conducted, prima-facie, established the commission of offence punishable u/s 13,18,19,38 of the Unlawful Activities (Prevention) Act 1967, against the accused persons namely; Hilal Ahmad Parray @ Patware S/o Gh Ahmad Parray R/o Kochak Mohalla Hajin; and

3. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant

documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

4. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the accused person namely Hilal Ahmad Parray @ Patware S/o Gh Ahmad Parray R/o Kochak Mohalla Hajin for the commission of offences punishable u/s 13,18,19,38 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 59/2017 of Police Station Hajin.

By order of Government of Jammu and Kashmir.

Sd/-

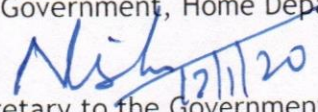
Principal Secretary to the Government
Home Department

No. Home/Pros/119/2019

Dated: 17 01.2020.

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanction-134/S/2018/47870-72 dated 03/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department